

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1830
Devender Vs. State
FIR No. : 787/2020
PS : Ranhola
U/s : 33/38/58 Delhi Excise Act

Hearing took place through Cisco WebEx.

27.08.2020

Fresh bail application filed. It be checked and registered. It is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./ DJ/ West/ 2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Pradeep Yadav, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy is stated to have been received by
Ld. Counsel for accused.

With the consent of the Ld. Counsel arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

11:55 AM

1. The brief facts of the case are that on the complaint of Ct. Manohar Lal the present FIR was registered who stated that on 15.08.2020 while on duty he reached near ganda nala, Ranhola and was keeping a watch on the vehicles wherein he saw that one motor cycle turned back after seeing him but could not do that because of traffic coming from behind. The said person left the motor cycle on

the spot and ran away. On checking of motor cycle it was found that four drums were attached with the said motor cycle containing 376 quarter bottles.

2. Ld. Counsel for the accused argued that he has been falsely implicated in the present case as he was stopped at the ganda nala where in he was told to present his papers but he could not do so and was asked to get his vehicle released after showing the necessary documents. He submits that later on he came to know that he had been implicated in the present case.
3. On the other hand, Ld. Addl. PP for the State has opposed the anticipatory bail application on the ground that accused was the owner of the motor cycle. The identity of the accused is yet to be established. Therefore the present application may be dismissed.
4. I have heard Ld. Counsel for applicant / accused and Ld. Addl. PP for State and perused the record.
5. The motor cycle of the accused was recovered from the spot. The identity of the accused is yet to be established. The offence was committed on 15.08.2020 when it is a "Dry Day" and the chances of doing business on the said day and earning profit are higher. I do not find any ground to grant anticipatory bail. Bail application is dismissed. Copy of the order be sent to all concerned through electronic mode.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1836
Lokesh Sharma Vs. State
FIR No. : 59/2020
PS : Mundka
U/s : 420/468/471 IPC

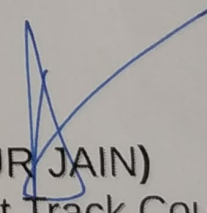
Hearing took place through Cisco WebEx.

27.08.2020

Fresh bail application filed. It be checked and registered. It is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJ/West/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Pushpender Shukla, Ld. Counsel for applicant/
accused.

Let notice of this application be issued to IO for
04.09.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1539
Simran Kaur Vs. State
FIR No. : 594/20
PS : Nihal Vihar
U/s : 498A/ 304B/34 IPC

27.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Akhil Tarun Goel, Ld. Counsel for applicant/
accused.

Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

Bail Application No. : 1539
Simran Kaur Vs. State
FIR No. : 594/20
PS : Nihal Vihar
U/s : 498A/ 304B/34 IPC

Mr. Akhil Tarun Goel, Ld. Counsel for accused, Enrollment no.
D1988/2018.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

Akhil
D/1988/18
Dated 27/08/20

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1732
Pankaj @ Cheetah @ Sattu Vs. State
FIR No. : 60/20
PS : Mundka
U/s:302/34 IPC & 25/27/54/59 Arms Act

27.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
None for applicant/accused.
SI Naveen Malik, Special Staff Outer District.

On the last date of hearing record was summoned, the same has not been received. Let the same be summoned again.

Put up for arguments on bail application on 03.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1766
Krishna Devi Vs. State
FIR No. : 176/2020
PS : Anand Parbat
U/s : 326A/506/34 IPC

27.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Shakeel Ahmad, Ld. Counsel for applicant / accused.
Mohd. Khalid, Ld. Counsel for complainant with
complainant.

Arguments on bail application heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

At 11:40 AM

1. The brief facts of the case are that on the complaint of Poornima the present FIR was registered in which she alleged that a quarrel took place with the neighbours wherein they threatened that they would take revenge. Later on the victim was sitting on the door of her house when one Priyanka along with the present applicant came. The present applicant

exhorted to throw acid on the complainant, resultantly the co-accused Priyanka threw acid.

2. Ld. Counsel for the accused has argued that co-accused had been granted bail therefore she should be admitted to anticipatory bail.
3. On the other hand, Ld. Addl. PP for State has argued that co-accused was granted regular bail and thus there cannot be any parity. On merits it is argued that the offence of throwing acid is serious in nature and it is for this purpose amendment was brought into the IPC.
4. I have heard Ld. Counsel for accused and Ld. Addl. PP for State and perused the record.
5. Co-accused was granted regular bail and therefore present applicant is not entitled to claim parity. There are specific allegations against the accused. The investigation is at the initial stage. Final opinion on the MLC is yet to be received. The applicant has also not joined the investigation. I do not find any ground to allow the application same is dismissed. Copy of order be given Dasti.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Bail Application No. : 1684

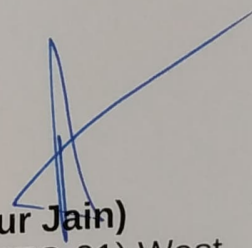
State Vs. Sagar Maurya @ Judi & Ors.
P.S.: Anand Parbat
FIR No : 289/19
U/s. : 392/397/411/34 IPC

27.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Ms. Sunita Singh Ld. Counsel for the accused
HC Ankit Dahiya Naib Court.

Arguments heard.

Put up for orders.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

ORDER:-

The brief facts of the case are that on the complaint of one Sanjay Kumar the present FIR was registered in which he stated that on 05.12.2019 while he was going to his room 3 boys came from behind out of which one of the boys put a knife and the other snatched his phone. He made a hue and cry as a result two police officials came and apprehended the boys. The mobile phone was recovered. Complainant identified the accused as the person who have put the knife on his back.

Ld. counsel for the accused has argued that accused has been falsely implicated in the present case having no previous criminal record. It is further submitted that accused is in judicial custody for the last 9 months.

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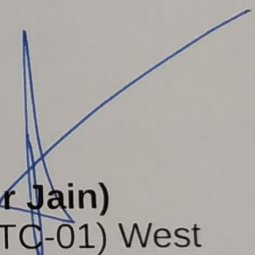
On the other hand Ld. Addl. PP for the State submits that the accused was apprehended on the spot, therefore, no ground is made out to enlarge the accused on bail.

I have heard Ld. Counsel for the accused and Ld. Addl. PP for the State.

The accused was arrested from the spot. The complainant identified the accused as the person who had used the knife. The weapon of offence was recovered from the accused, as per the report filed by the IO.

Considering the facts of the case, I do not deem it to be a fit case for grant of bail. Application stands dismissed.

Copy of the order be given dasti.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

BAIL APPLICATION NO. :1795

State Vs. Surender
P.S.: CAW Cell West
FIR No : Not known
U/s. : 406/498A/34 IPC

27.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. M.S. Sisodia, Ld. Counsel for the accused (through VC).
Sh. Vijender Kumar, Ld. Counsel for the complainant along with complainant.
IO ASI Satish Kaushik in person.
HC Ankit Dahiya Naib Court.

Reply on behalf of the IO filed. As per the reply till date no FIR has been registered and the matter is pending before the CAW Cell.

Ld. counsel for the complainant submits that husband is not attending the counseling sessions before the CAW Cell. This court can not direct the accused to attend the sessions of CAW Cell in the present proceedings.

It is directed that in the event of registration of the FIR 7 days prior notice be given to the accused person.

Application stands disposed off. Copy of the order be sent to the counsel for the accused through electronic mode.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

BAIL APPLICATION NO. :1792

State Vs. Mahendri
P.S.: CAW Cell West
FIR No : Not known
U/s. : 406/498A/34 IPC

27.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. M.S. Sisodia, Ld. Counsel for the accused (through VC).
Sh. Vijender Kumar, Ld. Counsel for the complainant along with complainant.
IO ASI Satish Kaushik in person.
HC Ankit Dahiya Naib Court.

Reply on behalf of the IO filed. As per the reply till date no FIR has been registered and the matter is pending before the CAW Cell.

Ld. counsel for the complainant submits that husband is not attending the counseling sessions before the CAW Cell. This court can not direct the accused to attend the sessions of CAW Cell in the present proceedings.

It is directed that in the event of registration of the FIR 7 days prior notice be given to the accused person.

Application stands disposed off. Copy of the order be sent to the counsel for the accused through electronic mode.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

BAIL APPLICATION NO. :1791

State Vs. Manju
P.S.: CAW Cell West
FIR No : Not known
U/s. : 406/498A/34 IPC

27.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. M.S. Sisodia, Ld. Counsel for the accused (through VC).
Sh. Vijender Kumar, Ld. Counsel for the complainant along with complainant.
IO ASI Satish Kaushik in person.
HC Ankit Dahiya Naib Court.

Reply on behalf of the IO filed. As per the reply till date no FIR has been registered and the matter is pending before the CAW Cell.

Ld. counsel for the complainant submits that husband is not attending the counseling sessions before the CAW Cell. This court can not direct the accused to attend the sessions of CAW Cell in the present proceedings.

It is directed that in the event of registration of the FIR 7 days prior notice be given to the accused person.

Application stands disposed off. Copy of the order be sent to the counsel for the accused through electronic mode.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

BAIL APPLICATION NO. :1794

State Vs. Manish
P.S.: CAW Cell West
FIR No : Not known
U/s. : 406/498A/34 IPC

27.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. M.S. Sisodia, Ld. Counsel for the accused (through VC).
Sh. Vijender Kumar, Ld. Counsel for the complainant along with
complainant.
IO ASI Satish Kaushik in person.
HC Ankit Dahiya Naib Court.

Reply on behalf of the IO filed. As per the reply till date no FIR has been registered and the matter is pending before the CAW Cell.

Ld. counsel for the complainant submits that husband is not attending the counseling sessions before the CAW Cell. This court can not direct the accused to attend the sessions of CAW Cell in the present proceedings.

It is directed that in the event of registration of the FIR 7 days prior notice be given to the accused person.

Application stands disposed off. Copy of the order be sent to the counsel for the accused through electronic mode.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

BAIL APPLICATION NO. :1793

State Vs. Fakir Chand
P.S.: CAW Cell West
FIR No : Not known
U/s. : 406/498A/34 IPC

27.08.2020.

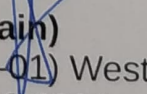
Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. M.S. Sisodia, Ld. Counsel for the accused (through VC).
Sh. Vijender Kumar, Ld. Counsel for the complainant along with complainant.
IO ASI Satish Kaushik in person.
HC Ankit Dahiya Naib Court.

Reply on behalf of the IO filed. As per the reply till date no FIR has been registered and the matter is pending before the CAW Cell.

Ld. counsel for the complainant submits that husband is not attending the counseling sessions before the CAW Cell. This court can not direct the accused to attend the sessions of CAW Cell in the present proceedings.

It is directed that in the event of registration of the FIR 7 days prior notice be given to the accused person.

Application stands disposed off. Copy of the order be sent to the counsel for the accused through electronic mode.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Bail application No. : 1756

State Vs. Vikram Saini
P.S.: Anand Parbat
FIR No : 25/20
U/s. : 302 IPC

THROUGH VIDEO CONFERENCING

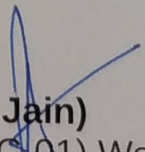
27.08.2020.

Application is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Atul Kumar Sharma, Ld. Counsel for the accused
HC Ankit Dahiya Naib Court.

Verification report has not been filed despite specific order neither any reply has been filed by the concerned IO. Accordingly issue notice to the SHO PS Anand Parbat to appear physically or through Video Conferencing and file explanation as to why the documents have not been verified and repeatedly IO is seeking time.

Put up for further proceedings on **01.09.2020.**


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Bail Application No. : 1829

State Vs. Kallu
P.S.: Mundka
FIR No : 0384/19
U/s. : 363 IPC

THROUGH VIDEO CONFERENCING

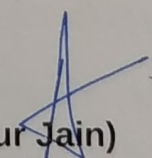
27.08.2020.

Fresh Application filed. it be checked and registered and is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Arvind Kumar Ld. Counsel for the accused
HC Ankit Dahiya Naib Court.

This is an application seeking withdrawal of the bail application bearing no. 1790/2020.

Let this application be put up with the main application on **28.08.2020** before the concerned Ld. Duty ASJ.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 27.08.2020